

Pension settlement of retired employees

65. SHRI BASAWARAJ PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the method of pension settlement in Ministry of Communications for retired employees and how many cases are pending unsettled;

(b) who is responsible for maintaining Service Books;

(c) whether any cases of non-availability of Service Books and pension settlements are pending in Karnataka, the details thereof; and

(d) if so, by when those cases would be settled?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) (i) Pension settlement of retired employees in Department of Telecommunications, Ministry of Communications is carried out in accordance with procedure laid down in CCS (Pension) Rules, 1972 as amended from time to time and orders issued from Ministry of Personnel, PG and Pension, Department of Pension and Pensioner's Welfare.

(ii) Number of cases pending unsettled as on 08-12-2017 in Department of Telecommunications, Ministry of Communications is 264

(b) Heads of Offices are responsible for maintaining service books.

(c) There are no cases of non-availability of Service Book and pension settlement pending in Karnataka.

(d) Not Applicable in view of (c) above.

Deployment of 5G services in the country

66. SHRI ANUBHAV MOHANTY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Government is planning to deploy 5G wireless technology in the country;

(b) if so, the roadmap and the action plan that Government proposes to adopt for its deployment and whether the technical knowhow would be borrowed or be an indigenous one; and

(c) by when Government propose to deploy the 5G wireless technology in the country?